

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH 'SMC', JODHPUR**

**BEFORE SHRI SAKTIJIT DEY, VICE-PRESIDENT
AND
DR. BRR KUMAR, ACCOUNTANT MEMBER**

**ITA No. 03/Jodh/2019
Assessment Year: 2007-08
(Through Virtual Mode)**

M/s. Fabricare Organic India Pvt. Versus Income-tax Officer,
Ltd., C-25, Kashipuri, Bhilwara. Ward-3, Bhilwara.
PAN: AAACF8316P
(Appellant) (Respondent)

Assessee by : None
Revenue by : Sh. Rajeev Mohan, JCIT-DR

Date of hearing : 18.09.2023
Date of pronouncement: 18.09.2023

ORDER

Present appeal arises out of order dated 30.10.2018 of learned Commissioner of Income-tax (Appeals)- Ajmer, for the assessment year 2007-08.

2. When the appeal was called out, none appeared on behalf of the assessee. However, letter dated 29.10.2020 has been furnished by the assessee seeking withdrawal of the appeal, as the dispute arising in the appeal has been settled under Direct Tax Vivad Se Vishwas Act, 2020. A copy of Form-5 dated 06.11.2020 issued by the competent authority has been enclosed with the aforesaid letter.

3. Learned Departmental Representative did not object to assessee's request for withdrawal of the appeal.
4. In view of the aforesaid, accepting assessee's request, we permit withdrawal of the present appeal. Accordingly, appeal is dismissed as withdrawn.
5. In the result, appeal is dismissed.

Order pronounced in the open court on 18/09/2023.

Sd/-

(DR. BRR KUMAR)
ACCOUNTANT MEMBER

Sd/-

(SAKTIJIT DEY)
VICE-PRESIDENT

Dated: 18.09.2023

*aks/-